The Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018
Act 11 of 2018

Keyword(s):
Clinical Establishment, Registration and Regulation

Amendment appended: 20 of 2019
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PART—I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT
Notification
The 9th April, 2018

No. Leg.14/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 22nd March, 2018 and is hereby published for general information:-

HARYANA ACT NO. 11 OF 2018
THE HARYANA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) ADOPTION ACT, 2018
AN
ACT

to adopt the Clinical Establishments (Registration and Regulation) Act, 2010, in the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018.
   (2) It shall apply to all clinical establishments having more than fifty beds.
   (3) It shall be deemed to have come into force with effect from the 25th January, 2018.

2. The State Government hereby adopts the Clinical Establishments (Registration and Regulation) Act, 2010 (Central Act 23 of 2010).

3. (1) The Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018 (Haryana Ordinance No.1 of 2018), is hereby repealed.
   (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

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KULDIP JAIN,
SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.

PART - I

HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 14th March, 2019

No. Leg.20/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th March, 2019 and is hereby published for general information:

HARYANA ACT NO. 20 OF 2019

THE HARYANA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) ADOPTION (AMENDMENT) ACT, 2019

AN ACT
to amend the Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:

1. (1) This Act may be called the Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Act, 2019.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. After sub-section (2) of section 1 of the Haryana Clinical Establishments (Registration and Regulation) Adoption Act, 2018, the following sub-section shall be inserted, namely:

“(2A) It shall also apply to all clinical establishments relating to diagnosis or treatment of diseases where pathological, bacteriological, genetic, radiological, chemical, biological investigations or other diagnostic or investigative services are usually carried out with the aid of laboratory or other medical equipment.”.

MEENAKSHI I. MEHTA,
Secretary to Government Haryana,
Law and Legislative Department.